

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2172**  
**ANSWERED ON 09.08.2024**

**SAFETY OF TRAINS AND COMPENSATION TO ACCIDENT VICTIMS**

2172 Ms. SUSHMITA DEV :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government gives compensation to victims of train accidents injured or dependents of those who lost their lives;
- (b) whether the Railway department has insurance for any train mishaps that cover the loss for damage to the train infrastructure/ locomotives;
- (c) action taken by Government against railway personnel who are suspected to gross negligence; and
- (d) whether it is a fact that train accidents caused due to human error are owed to overburdening of railway employees with long working hours?

**ANSWER**

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): Railway administration pays compensation for death and injury of Railway Passengers in train accidents as laid down in Section 124 of Railways Act, 1989 on the basis of a claim application filed by victims or their dependents before Railway Claims Tribunal and as per the decree awarded by Railway Claims Tribunal. Presently, maximum amount of compensation given to next of kin of deceased is Rs. 8 lakhs in case of death and Rs. 64,000 to Rs. 8 lakhs to victims in case of injury, depending on the nature and type of injuries sustained. In addition to this, Railway administration also gives ex-gratia to the affected passengers as per the extant provisions. Further, there is an Optional Travel Insurance Scheme which passenger can opt in while booking online e-ticket where the insurance amount upto Rs. 10 lakhs is payable depending on the nature of claim.

Each and every train accident on Indian Railway is investigated as per laid down Rules and suitable action under Disciplinary & Appeal Rules is taken against the Railway Personnel, if found guilty, as per the responsibility fixed in the enquiry report.

Duty and rest hours of Railway employees are governed by Railway Servants (Hours of Work & Period of Rest) Rules 2005 which are well defined and monitored closely.

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